

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-4873-JK (LD) of 2024

DATED:- 16 - 04 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 16.04.2024

No:-LAW-OIC/4/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Am

Reyaz Ali Bhat
16.04.24

Annexure to the Government Order No.4873-JK(LD) of 2024 dated 16.04.2024

S. No.	Title of the case	OIC
1	PRIYA VERSUS STATE OF J & K & Anr. WRIT PETITION (C) No. 547 OF 2019	Mr. Sidharth Dhiman, Deputy Secretary to the Government Home Department
2	UT of J&K Vs Nazar Ud Din Bhatti has admitted the accused involved in case FIR No.41/2022 u/s 8/21,29 NDPS Act P/S Uri	Sh. Showket Ali, SDPO
3	FIR No. 291/2021 U/S 8(a)/21/22 of NDPS Act of PS Mendhar titled Abdul Rehman Vs U.T of J&K.	Sh. Bhupinder Kumar, SDPO Mehender,
4	FIR No. 291/2023 U/s 354 IPC and 7/8 POCSO Act of PS Bari Brahmana titled Rajesh Kumar Vs UT of J&K.	Sh. Mukund Tibrewal, IPS, ASP, SDPO Bari Brahmana
5	Javeed Ahmad Ahanger & Ors. Versus Union Territory of J&K and Others in WP (C) No.1430/2023.	Mr. Tanveer Ahmad, Dy. S.P Area Commandant Home Guards
6	Syed Aabid Hussain Razvi and Ors. Versus U.T of J&K and Ors. in WP (C) No.1713/2023.	Mr. Tanveer Ahmad, Dy. S.P Area Commandant Home Guards, Shopian
7	Union Territory of J&K & others V/s National Human Rights Commission in Writ Petition No. /2024.	Mr. Koushal Kumar No. KPS-085575 Superintendent District Jail, Kathu
8	Shabir Ahmad Lone & Others V/s U:T of J&K & Others in T.A NO.1586/2020, SWP No.3589/2019	Mr. Siraj-din Shah, Dy. S.P (M) - Administrative Officer, PHQ
9	Mohammad Ashraf Mir & others Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.260/2023.	Mr. Tanveer Ahmad, Dy. S.P, Area Commandant Home Guards, Shopian
10	MOHAMMAD YASEEN TANTRAY & OTHERS VERSUS U.T OF J&K & OTHERS in WP (C) NO.2354/2022	Mr. Tanveer Ahmad, Dy. S.P, Area Commandant Home Guards, Shopian

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Neeraj